

**Central Administrative Tribunal
Principal Bench, New Delhi**

C.P. No.307/2019 in O.A. No.2498/2017

Wednesday, this the 11th day of September 2019

**Hon'ble Mr. Justice L. Narasimha Reddy, Chairman
Hon'ble Mr. Mohd. Jamshed, Member (A)**

Rakesh Kumar Sinha
Aged 54 years
s/o Shri D N Prasad
r/o 265, DDA Flats
Pocket I, Sector 9, Dwarka
New Delhi – 110 077
Working as Special Advisor to Chief Minister
Govt. of NCT of Delhi, New Delhi

..Applicant
(Mr. R V Sinha and Mr. Amit Sinha, Advocates)

Versus

1. Mr. Vijay Kumar Dev
Chief Secretary
Govt. of NCT of Delhi
Delhi Secretariat, IP Estate
New Delhi – 110 002

2. Mr. Vivek Pandey
Secretary, General Administration Department
Govt. of NCT of Delhi
A Wing, Level II
Delhi Secretariat, IP Estate
New Delhi – 110 002

3. Mr. Anil Baijal
Lt. Governor
Govt. of NCT of Delhi
Raj Niwas, Delhi

..Respondents
(Mrs. Avnish Ahlawat and Ms. Esha Majumdar, Advocates)

ORDER (ORAL)

Justice L. Narasimha Reddy:

This contempt case is filed alleging that the respondents did not comply with the order dated 31.01.2019 in O.A. No.2498/2017. The contempt case has undergone several stages. Today, learned counsel for respondents has placed before us, a copy of order dated 09.09.2019, through which the resignation of the applicant has been accepted.

2. With this, the order dated 31.01.2019 stands complied with. We accordingly close the contempt case.

There shall be no order as to costs.

(Mohd. Jamshed) (Justice L. Narasimha Reddy)
Member (A) Chairman

September 11, 2019
/sunil/